

(31)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No.914/92.

Date of decision : 28.2.95.

A.Daniyal

.. Applicant

Vs.

1. The Sub-Divisional Officer, Telecom., Nandyal-518501.
2. The Telecom., District Manager, Kurnool-518001.
3. The General Manager, Telecom., Hyderabad Area, CTO Compound, Hyderabad.
4. The Chief General Manager, Telecom., A.P. Hyderabad-500001.
5. The Chairman, Telecom. Commission (Reptg. U.O.I.) New Delhi-110001.

.. Respondents

Counsel for the Applicant :: Shri C. Suryanarayana

Counsel for the Respondents:: Shri N.V. Ramana, Addl. CGSC

C O R A M

Hon'ble Shri A.V. Haridasan : Member (J)

Hon'ble Shri A.B. Gorthi : Member (A)

J u d g e m e n t

X As per Hon'ble Shri A.B. Gorthi : Member (A) X

Aggrieved by the decision of the Respondents to issue a notice of termination, the Applicant has come up with this O.A. with a prayer to set aside the impugned notice dt. 11.9. and to direct the Respondents to re-engage him as a casual mazdoor and to grant him temporary status/regularisation.

2. The Applicant states that he was initially engaged as a casual mazdoor in October, 1981 but it was formalised after he registered his name with the Employment Exchange on 10.2.83. The Applicant continuously worked till

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Copy to:-

1. The Sub Divisional Officer, Telecom, Nandyal-501.
2. The Telecom., District Manager, Kurnool-001.
3. The General Manager, Telecom, Hyderabad Area, CTO Compound, Hyderabad.
4. The Chief General Manager, Telecom, A.P.Hyderabad-001.
5. The Chairman, Telecom Commission(Reptg. U.O.I.), New Delhi-001.
6. One copy to Sri. C.Suryanarayana, advocate, CAT, Hyd.
7. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
8. One copy to Library, CAT, Hyd.
9. One spare copy.

Rsm/-

July, 1984 whereafter he was not in service. On his request he was re-engaged in September, 1988 and he continued to work till the impugned notice dt. 11.9.92 was served upon him.

3. When this O.A. came up for admission, an interim direction was given to the Respondents to continue the Applicant as a casual mazdoor provided there was work and if his juniors were continued.

4. We are now informed by the learned Standing Counsel for the Respondents that in complying with the interim direction of the Tribunal the Applicant was re-engaged and he is continuing as a casual mazdoor eversince.

5. In view of the above, this O.A. is disposed of with the following directions to the Respondents:-

(a) The Respondents shall continue to engage the Applicant as a casual mazdoor and if retrenchment becomes necessary it shall be on the principle of last come first go.

(b) The Applicant shall be considered for grant of temporary status and regularisation as per extant rules/instructions.

6. The O.A. is ordered accordingly. No costs.

thasayos
(A.B.Gorthi)
Member(A).

AA
(A.V.Haridasan)
Member(J).

Dated: _____
Dictated in Open Court.

Ansari
Dy. Registrar (J)

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